

Central Administrative Tribunal, Principal Bench

Contempt Petition No.303 of 2002 in  
Original Application No.845 of 2000  
M.A.No.2762/2002

New Delhi, this the 17th day of December, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A.T. Rizvi, Member (A)

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1. All India CPWD (MRM) Karamchari  
Sangathan (Regd.) its  
President Shri Satish Kumar, 34-D  
D.I.Z. Area, Sector-4, Raja Bazar,  
New Delhi-1
2. Pati Raj S/o Shri Ramjas  
Beldar
3. Subhash Chand S/o Shri Panna Lal  
Beldar (HR)
4. Gorakh Nath S/o Shri Amar Nath  
Beldar
5. Bhauri Lal S/o Shri Pokhar Ram  
Plumber
6. Nafe Singh S/o Shri Maman Ram  
Sewerman
7. Chander Pal S/o Shri Ami Chand  
Sweeper
8. Dinesh Chand S/o Shri Kishan Ram  
Beldar
9. Ram Sahai S/o Shri Basant Ram  
Sewerman
10. Kailash Chand S/o Shri Kalyan Singh  
Beldar
11. Ramesh Kumar S/o Shri Badri Prasad  
Mason
12. Mukesh Kumar S/o late Shri Gopi Ram  
Beldar
13. Shakti Chand S/o Shri Ridku Ram  
Cook cum Care Taker
14. Saroop Singh S/o Shri Uttam Singh  
MLD
15. Ram Achal S/o Shri Ram Lal  
Painter
16. Govind Singh S/o Shri Jeet Singh  
MLD
17. Kishan Singh S/o Shri Charan Singh  
Plumber

18. Tek Chand S/o Shri Kishan  
Beldar
19. Mohar Singh S/o Shri Kichhu Lal  
Plumber
20. Harkesh S/o Shri Subh Ram  
Plumber
21. A.K. Mishra S/o Shri Chuttan Mishra  
Beldar

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Applicants No. 2 to 21 C/o  
All India CPWD (MRM) Karamchari Sangathan (Regd.)  
through its President Shri Satish Kumar,  
R/o 4823, Balbir Nagar Extn., Gali No. 13,  
Shahdara, Delhi-92

....Applicants

(By Advocate: Shri Naresh Kaushik)

Versus

1. **Shri M. Shankar,**  
the Secretary,  
Ministry of Urban Affairs & Employment  
Nirman Bhawan, New Delhi-1.
2. **Shri J.N. Bhawani Prasad,**  
The Director General (Works)  
C.P.W.D., Nirman Bhawan,  
New Delhi-1

....Respondents


(By Advocate: Shri B.K. Aggarwal)

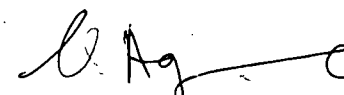
O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the petitioners states that he does not press the present contempt petition but would file a separate O.A. keeping in view the reply filed by the respondents.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

  
( S.A.T. Rizvi )  
Member (A)

  
( V.S. Aggarwal )  
Chairman

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